

CHAPTER XII - DELEGATED LEGISLATION

Laying of regulation rule, etc, on Table of House.

115. (1) Where a regulation, rule, sub-rule, bye-law etc. framed in pursuance of the legislative functions delegated to any authority is laid before the House, the period specified in the relevant Act, for which it is required to be laid shall be completed before the House is adjournment sine die and later prorogued unless otherwise provided in the relevant Act.

(2) Where the specified period, is not so completed, the regulation, rule, sub-rule, bye-law etc., shall be relaid in the succeeding session or sessions until the said period is completed in one session.

Allotment of time for discussion of amendments.

116. The Speaker shall, in consultation with the Leader of the House, fix a day or days or part of a day, as he may think fit for the consideration and passing of an amendment to such regulation, rule, sub-rule, bye-law, etc., of which notice may be given by a member;

Provided that notice of the amendment shall be in such form as the Speaker may consider appropriate and shall comply with these rules.